IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY,THE TWELFTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 30882 OF 2025

Between:

B. Ravinder Prasad Srivastava, S/o Late R. Bhim Pershad aged about 62 years, Occ.Ex Employee R/o 2-2-1105/4/A/F, Indranagar, Tilaknagar, Hyderabad 500 044.

...PETITIONER

AND

1. A.P. Gas Power Corporation Limited, Represented by its Whole Time Director Smt Srivalli, Regd. Off Flat No. 201, 2nd Floor, My Home Sarovar Plaza, Secretariat Road, Hyderabad - 500 063.

   PRESENT ADDRESS: A.P. Gas Power Corporation Limited, Represented by its Whole Time Director Smt Srivalli, 6-2-1012, 2nd Floor, TGV Mansion,Khairtabad, above ICICI Bank, Hyderabad - 500 004.

2. Employee Provident Fund Organization, (Ministry of Labour), Government of India, 3-4-763, Barkatpura, Hyderabad - 500 027. Rep. by Assistant PF Commissioner.

3. Employee Provident Fund Organization, (Ministry of Labour), Government of India, Regional Office, V.L. Puram, Morampudi Junction, Rajahmundry - 533 107. Rep. by Assistant PF Commissioner.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in nature of writ of mandamus by directing the EPFO, Rajahmundry, the Respondent No. 3 to transfer the Petitioners PF Account No. GR/RJY/23099/3 to EPFO, Barkatpura, Hyderabad - 500 027 immediately

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to direct the EPFO, Rajahmundry, the Respondent No. 3 to release entitled amount from available PF amount of Rs. 10.70 lakhs as on March, 2014 and pension with effect from 01.09.2021 to till date pending final decision in the writ petition

Counsel for the Petitioner : Ms. NISHTHA

Counsel for the Respondents : No Representation

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.30882 of 2025

ORDER:

Heard Ms. Nishtha, learned counsel for the petitioner.

2. The simple grievance of the petitioner is for release of the available provident fund amount upon generation of UAN number, which is lying with respondent No.3 – Employees' Provident Fund Organization (EPFO). Petitioner was reinstated with all benefits by the Writ Appellate Court by judgment dated 07.12.2023 passed in W.A.Nos.383 and 824 of 2022 in a proceeding arising from the Labour Court where the termination of the petitioner was set aside. Petitioner is pursuing release of consequential benefits from respondent No.1, his employer. Meanwhile, the employer issued Joint Declaration Form regarding the personal details furnished to the EPFO on the undertaking of the petitioner that he has not concealed any facts and shall indemnify in case of any over payment or under payment because of the above furnished information. Thereafter, petitioner has been pursuing with

respondent No.2 for release of the provident fund amount and pension, which has not been acted upon.

3. Learned counsel for the petitioner submits that upon enquiry from respondent No.2, he has been informed that his account has been transferred to respondent No.3 – EPFO Regional Office at Rajahmundry. The transfer of petitioner's account from EPFO, Hyderabad, to respondent No.3 EPFO is without any application or consent of the petitioner. However, there is no response on the request of the petitioner for release of such amount by the concerned respondents. Therefore, the petitioner has preferred this writ petition.

4. Respondents are not represented today. However, we are inclined to dispose of the writ petition without commenting upon the merits of the claim of the petitioner by allowing him to approach respondent No.2 by way of a representation containing the aforesaid grievance. Respondent No.2, upon receipt of such representation to be made by the petitioner within a period of two days, shall take a decision thereupon in accordance with law within a

period of two weeks thereafter. It would be open for respondent No.2 to undertake internal correspondence with respondent No.3 to redress the grievance of the petitioner as regards release of any admissible provident fund claims lying with their office.

5. Accordingly, the writ petition is disposed of. No order as to costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/- L. VIJAYA LAXMI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Assistant PF Commissioner, Employee Provident Fund Organization, (Ministry of Labour), Government of India, 3-4-763, Barkatpura, Hyderabad - 500 027.
2. The Assistant PF Commissioner Employee Provident Fund Organization, (Ministry of Labour), Government of India, Regional Office, I.L. Puram, Morampudi Junction, Rajahmundry - 533 107. Rep. by. Whats App No. 94946 33563
3. One CC to Ms. NISHTHA, Advocate [OPUC]
4. One CC to SRI. G VENKATESULU, Advocate [OPUC]
5. Two CD Copies

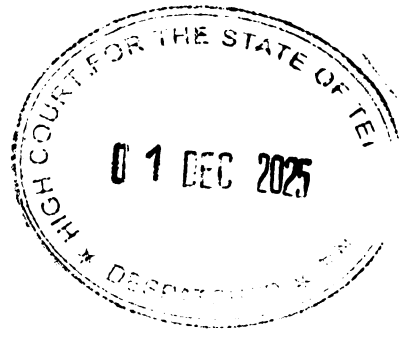
PVL
LS

HIGH COURT

DATED:12/11/2025

ORDER

WP.No.30882 of 2025



DISPOSING OF THE WRIT PETITION

WITHOUT COSTS

24/11/25